

In Re: Srikrishna Doss

LegalCrystal Citation : legalcrystal.com/787129

Court : Chennai

Decided On : Sep-07-1908

Reported in : 3Ind.Cas.474

Judge : Miller and ;Pinhey, JJ.

Appellant : In Re: Srikrishna Doss

Judgement :

1. The appellant refused service of the summons and a copy was duly affixed to his door. We do not think' that the omission of the Judge to record under Section 82 of the Civil Procedure Code, an express declaration that the process was duly served, can invalidate his order; under Section 174, Civil Procedure Code. The order on the summons in our opinion, is sufficient declaration in the circumstances. The City Civil Judge has given sufficient reasons for imposing a heavy fine.

2. The appeal is dismissed.